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PART IV

Regulations, Orders, Notifications and Rules, of the Government of India, of the Government of Bihar, and of the High Court.

Papers extracted from the *Gazette of India* and Provincial Gazettes. Orders of Commandants of Volunteers CorpsDEPARTMENT OF SUPPLY AND TRANSPORT
NOTIFICATIONS

The 2nd May 1945

No. 10411-S.T.—The following notification issued by the Government of India in the Department of Supply, is republished for general information.

By order of the Governor

C. S. JHA

Secretary to Government

Calcutta, 27th March 1945

No. SEC-1/P2—The following notification issued by the Iron and Steel Controller under clause 11B of the

Iron and Steel (Control of Production and Distribution) Order 1941 is published for general information:—

No. —In exercise of the powers conferred by Sub-Clause (1) of Clause 11 B of the Iron and Steel (Control of Production and Distribution) Order 1941, the Controller is pleased to notify the following schedules of maximum prices of Iron and Steel in supersession of this Department's Notification No. 801, dated the 21st June 1944 as amended by this Department's Notification No. SEC-1/P1, dated the 23rd January 1945.

SCHEDULE OF BASE PRICES

(Prices in Rupees Per Ton)

Base Price Item No.	Material	Maximum Base Prices at Calcutta, Bombay or Madras					
		Column I		Column II		Column III	
		For Sales from Producers to Customers other than Controlled Stockholder & Secondary Producers		For Sales from Controlled Stockholders Ex-Yard or F. O. R. Siding		For Sales by all persons other than Producers and Controlled Stockholders	
		Untested	Tested	Untested	Tested	Untested	Tested
<i>A—Bars, Structurals and Plates, etc.</i>							
1	Bars & Rods (Rounds & Squares below 3" and Flats up to & including 5" wide).	265	275	290	305	350	365
2	Bars other sizes (Rounds & Squares 3" and above and Flats over 5" wide).	255	265	280	295	340	355
3	Structurals, Bearing Plates and Crossing Sleepers Bars	255	265	280	295	340	355
4	Plates 3/8" and up	252	265	277	295	337	355
5	Plates 1/8" Unannealed	273	285/8/-	298	315/8/-	358	375/8/-
6	Plates 1/8" Annealed & Black Sheets 10 G.	275	287/8/-	300	317/8/-	360	377/8/-
7	Chequered Plates 1/4" and up	287	295	312	325	372	385
8	Boiler Plates 3/8" and up	285	..	315	..	375
9	Black Sheets Gauges 11 to 14	285	296	315	320	375	386
10	Galvanized Corrugated sheets G 24 in lengths 6/10 ft.	363	363	393	393	453	453
11	(a) Heavy Rails 50/100 lbs.	246	..	271	..	331
	(b) Heavy Rails Second Class	236	..	261	..	321
12	Fishplates for Heavy Rails Class A	286	304	311	334	371	394
13	Light Rails 30 lbs. and below	271	..	291	..	351	..
14	Fishplates for Light Rails	329	..	354	..	414	..
15	Tool Steel TSC 2 or TSC 2-A	401	..	431	..	491
16	Bullet Proof Plate Specn. IT70C	697	..	707	..	767
17	Shell Steel Blooms 8" & 10" Squares	291	..	321	..	381
18	Shell Steel Rounds 5/8" to 6" diameter and Gothic Section	308	..	338	..	398
19	Blooms, Slabs and Billets for purposes other than Re-rolling	221	221	246	251	306	311
20	Box Strapping—						
	(a) 3/4" x 24 B. G.	915	..	950	..	1010	..
	(b) 1/2" x 24/26 B. G.	965	..	1000	..	1060	..
21	Baling Hoops in Coils over 100" in length :						
	(a) 3/4" x 19/20 B. G.	900	..	935	..	995	..
	(b) 1" x 1/16" B. G.	770	..	805	..	865	..
<i>B—Wire and Wire Products</i>							
31	Hard Bright Wire 2 to 3 S. W. G.	450	475	485	510	550	575
32	Annealed Wire do.	500	525	535	560	600	625
33	Galvanized Wire do.	550	600	585	635	650	700
34	Telegraph Wire do.	680	..	715	..	780
35	Barbed Wire do.	675	..	710	..	800	..
36	Brass Coted Stapling Wire do.	550	600	585	635	650	700
37	Wire Nails do.	575	..	615	..	755	..
38	Large Hooped & Clout Nails Basis 1-1/2" x 14 S. W. G.	825	..	865	..	1005	..
39	Spring Steel Wire (.45/.55% Carbon Content)	1400	..	1470*	..	1980
40	Signal Wire Galvanized 48 to 54 tons T. S.	1680	..	1750*	..	2240
41	Metal Spraying Wire 2mm (.50/.75% Carbon Content)	1680	..	1750*	..	2240
42	Tyre Boading Wire	1400	..	1470*	..	1980

* The above rates apply for deliveries in quantities 1 Cwt. & over

For materials less than 1 Cwt. an extra of Rs. 140/- per ton will be added to the above rates

GENERAL CONDITIONS

1. These prices come into force with immediate effect and notwithstanding the rates at which an order has been booked shall apply to all deliveries effected hereafter.

2. To arrive at the base prices for places other than Calcutta, Bombay and Madras the place extras given in Appendix II are to be taken into account in the manner indicated in each part of the schedule under "Special Conditions". For any place not included in Appendix II the place extra is the railway freight per ton at public tariff rates for steel despatched in full wagon loads to such places from the nearest of the above three ports. In any dispute regarding the place extra the decision of the Controller shall be final.

*Note—Stations included under F. O. R. Calcutta, Bombay and Madras.

Calcutta	Bombay	Madras
Howrah	Byculla	Madras Beach
Dum-Dum	Carnac Bunder	" Egmore
Shalimar	Bombay Central	" Harbour
Belur	Mahim	Salt Cotaurs
Kidderpore	Sion Wadi Bunder	Royapuram
Sealdah		
Kalighat		
Cossipore Road		
Ultadanga		

3. The base price adjusted for place extra are for standard lengths and sizes and are subject to the extras and differentials shown in Appendix I for Section, Size and quality.

4. Prices for tested materials apply only where a copy of a Test Certificate recognised by the Government of India is supplied with the materials.

5. The chargeable weight in case of Bars (1/2" and over), Structural and Plates is Sectional Weight and in case of Rods (below 1/2") Sheets, Semis, Wire and Wire Products is actual Weight. In the case of materials sold on Sectional Weight to a tested specification which allows only a plus tolerance (e.g., Boiler Plates) the chargeable weight will be the theoretical weight plus half the tolerance.

6. Tested materials must be within the tolerance specified. Untested materials must be within the usual commercial tolerance.

7. Prices for Wire include coiling. Prices for Nails include packing in boxes or gunny bags.

PART I

Special Conditions for sales, from Producers to Customers other than Controlled Stockholders and Secondary Producers

1. The rates shown in Column I above adjusted in accordance with the place extra for destination apply to deliveries from Producers by rail in wagon loads F.O.R. destination, irrespective of whether materials were sent under M.C. Note or R.M.C. Rate to all customers other than Controlled Stockholders and Secondary Producers. Where wagons are not fully loaded the Customers shall pay the difference between the actual freight per ton and the amount of freight per ton which would have been incurred if the wagon was fully loaded.

2. For deliveries by rail in 'smalls' the sale should be made F. O. R. despatching station and the base rate shall be adjusted by adding the place extra for the Despatching Station. In such cases the actual freight must be borne by the buyer.

3. If materials sold F. O. R. destination are at the Customers' request despatched by any route other than the cheapest, the difference in freight will be borne by the customers.

4. For deliveries by road the place extra for the place at which the works are situated will be added to the rates shown in Column I and will apply Ex. Works.

5. Octroi and Sales or other taxes incurred in the process of delivering materials to Customers will be borne by the latter.

PART II

Special Conditions for sales by Controlled Stockholders

1. The rate shown in Column II above apply to all sales from Controlled Stockholders and are subject to the place extra given in Appendix II for the place in which the Stockyard is situated.

2. All sales from Controlled Stock are ex-yard or F.O.R. siding. Delivery charges are not admissible when delivery is made ex-yard or F. O. R. siding or into workshops adjoining Stockholders Yard. In other cases delivery charges shall be except by special

arrangement between the stockholder and buyer, exceed the following rates in :—

	Rs.	A.	P.	per ton
Calcutta & Bombay	6	4	0	per ton
Cawnpore	4	6	0	" "
Lahore	5	0	0	" "
Madras	4	8	0	" "
Vizianagram	3	0	0	" "
Jullunder	1	0	0	" "
Karachi	3	8	0	" "

3. The rates in Column II above are for Cash Sales. The question of credit facilities will be a matter for negotiations between the Customer and the Controlled Stockholders.

4. Octroi, Sales or other taxes incurred in the process of delivery of materials will be borne by customers.

5. The base price in column II above are for sizes and lengths available in stock. Customers requiring material cut to lengths or sizes not available in stock will be required to pay cutting and wastage charges agreed between customers and the stockholders.

PART III

Special conditions for Sales by all Persons other than Producers and Controlled Stockholders

1. The base rates given in Column III above are ex-site and apply to sales by all Persons other than Producers and Controlled Stockholders and are subject to the place extra given in Appendix II for the place where the material is living and are not subject to additional charges for cutting or Credit facilities.

PART IV

Special conditions for sales to Controlled Stockholders from Producers

(a) A Controlled Stockholder is entitled to purchase at the base prices shown in Column I above plus the place extra applicable to the place where the stockholder is situated. The prices apply F.O.R. the stockholders' siding or nearest Railway Station to the stockholders' Yard.

(b) Octroi charges, Sales or other taxes incurred during transit of the materials from the Producer to the Stockyard will be borne by the Iron and Steel Control to whom the claims should be sent by the producer or controlled Stockholder who has paid the Octroi or other taxes.

PART V

For sales to Secondary Producers from Main Producers

A Secondary Producer is entitled to purchase Billets or Tinbar for re-rolling at the prices indicated below F.O.R. his works Siding :—

	Rs.	a.	p.	per ton.
Billets for Re-rolling A & B Quality	150	0	0	per ton.
Extra for Telegraph Wire Quality	30	0	0	"
Extra for 35/40 ton Tensile Basic Open Hearth.	30	0	0	"
Extra for Spring Steel Billets.	Rs.			
(i) Specification M10/34	216	0	0	per ton.
(ii) " M11/34 Water Hardened	216	0	0	"
(iii) " M11/34 Oil Hardened	226	0	0	"
(iv) " M24/34	266	0	0	"
(v) " M25/34	291	0	0	"
(vi) " M10 (Basic Open Hearth)	166	0	0	"
Tinbar for re-rolling	188	0	0	"

Extra for Electric High Carbon Spring Steel Billets.

Analysis of Billets (Carbon Percentage)	Rs.	a.	p.	Extra per ton.
.6 to .6	216	0	0	
.61 to .75	233	0	0	
.76 to .90	250	0	0	
.91 to 1.2	266	0	0	

(a) The price of Billets for re-rolling will also apply to Blooms and Slabs for re-rolling.

(b) The extras for Billets, Blooms and Slabs for re-rolling will also apply to Billets, Blooms and Slabs for other purposes.

APPENDIX I—EXTRAS LIST

A Bar Structural, Plates, Sheets, Semis and Rails The following extras are to be added over the base prices for the sections, qualities, etc., specified below :—

A Base Price item No. 1—Bars (Rounds and Squares below 3" and Flats upto and including 5% wide).

(1) (i) Rounds and Squares 1/2" and below.

	Extra per ton
	Rs. a. p.
1/2"	3 12 0
7/16"	50 0 0
3/8"	50 0 0
5/16"	90 0 0
1/4"	100 0 0
3/16"	150 0 0
(ii) Limit Bars (Rounds and Squares to half the tolerance prescribed in I. R. S. M. 6/34 and Hexagons to I. R. S. S. M. 5/40-over tested Base Price.	25 0 0
(iii) Hexagon Bars	37 8 0
(iv) Hexagon Bars to I. R. S. S. T. 3-38	33 0 0
(v) Half Rounds Bars. (Over price of Flats of same thickness and width).	50 0 0

<p>(3) Miscellaneous— Plates below 24" wide .. 10 0 0 Plates weighing over 2 tons per piece .. 10 0 0 Cold Flattening 3/16" and up .. 10 0 0 (4) Normalising—3/16" and up .. 15 0 0 <i>Base Price Item No. 5—Plates 1/8" Unannealed.</i> (1) Plates under 24" wide .. 10 0 0 (2) Normalising .. 7 8 0 <i>Base Price Item No. 6—Plates 1/8" Annealed.</i> (1) Plate under 24" wide .. 10 0 0 (2) Normalising .. 7 8 0 (3) Deep Drawing Quality tested to C.S.S. 5096/208. .. 11 4 0 <i>Base Price Item No. 7—Chequered Plates.</i> (1) Thickness 3/16" .. 10 0 0 (2) Circular or half Circular Plates .. 25 0 0 (3) Miscellaneous— Plates below 24" wide .. 10 0 0 Plates weighing over 2 tons per piece .. 10 0 0 Cold Flattening 3/16" and up .. 10 0 0 (4) Normalising—3/16" and up .. 15 0 0 1/8" .. 7 0 0 <i>H. Base Price Item No. 8—Boiler Plates 3/8" and up</i> (1) Thickness—5/16" .. 3 12 0 1/4" .. 7 8 0 3/16" .. 11 4 0 (2) Circular or half Circular Plates .. 25 0 0 (3) Miscellaneous— Plates below 24" wide .. 10 0 0 Plates weighing over 2 tons per piece .. 10 0 0 Cold Flattening 3/16" and up .. 10 0 0 (4) Normalising—3/16" and up .. 15 0 0 <i>I. Base Price Item No. 9—Black Sheets (11—14 Gauges).</i> (1) Extras for Gauges—15 to 16 G. .. 6 0 0 17 to 18 G. .. 10 0 0 19 to 20 G. .. 15 0 0 21 to 22 G. .. 25 0 0 23 to 24 G. .. 28 0 0 25 to 26 G. .. 35 6 0 (4) Extras for Special Sizes— (i) Black sheets—</p>	<p>(2) Extra for Special Processing— (i) Unannealed Corrugated .. 5 0 0 (ii) Annealed .. 13 0 0 (iii) Cold Rolling (for each Pass) .. 5 0 0 (iv) Roller Levelling .. 5 0 0 (v) Pickling (once pickled)— (a) 14/24 G. .. 18 0 0 (b) 25/26 G. .. 26 0 0 (vi) Coating with Linseed Oil .. 10 0 0 (3) Extras for Special Quality— (i) Black Panel Sheets tested to I. R. S. S. No. M. 22/39 up to 24G (over tested price). .. 65 0 0 (ii) Black sheets to a modification of B.S.S. No. 13 of 1910. .. 5 0 0 (iii) High Carbon Sheets— ·40% to under ·50% Carbon .. 35 0 0 ·50% " " ·60% " .. 50 0 0 ·60% " " ·70% " .. 60 0 0 ·70% " " ·80% " .. 218 0 0 <i>(N.B.—Where High Carbon Sheets call for carbon range within more than one of the above specifications the higher extra will be recoverable. For instance if '35% to '55% Carbon Sheets are required the extra will be Rs. 50 per ton).</i> (iv) Double Seaming Quality .. } (v) Dead soft Quality .. } 15 0 0 (vi) Double Annealed Sheets .. } (vii) Drum Quality .. } (viii) Deep Drawing or Deep Stamping Quality .. } (ix) Normalising .. 20 0 0</p>
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Size	Gauges					
	12 G.	14 G.	16 G.	24 G.	25 G.	26 G.
9' x 16"	Rs. a. 3 12	Rs. a. 3 12	Rs. a. 3 12	Rs. a. 3 12	Rs. a. 7 8	Rs. a. ..
9' x 18"	Rs. a. 3 12	Rs. a. 3 12	Rs. a. 3 12	Rs. a. 3 12	Rs. a. 7 8	Rs. a. ..
9' x 3'	Rs. a. 7 8
10' x 16"	Rs. a. 7 8	Rs. a. 3 12	Rs. a. 3 12	Rs. a. 3 12	Rs. a. 11 4	Rs. a. ..
10' x 18"	Rs. a. 7 8	Rs. a. 3 12	Rs. a. 3 12	Rs. a. 3 12	Rs. a. 11 4	Rs. a. ..
10' x 3'	Rs. a. 15 0
11' x 3'	..	Rs. a. 7 8	Rs. a. 7 8	Rs. a. ..
11' x 4'	..	Rs. a. 11 4	Rs. a. 13 4	Rs. a. ..
12' x 2'	..	Rs. a. 15 0	Rs. a. ..
12' x 3'	..	Rs. a. 15 0	Rs. a. 15 0	Rs. a. 24 0	..	Rs. a. 30 0
12' x 4'	..	Rs. a. 18 12	Rs. a. 20 0	Rs. a. ..

<p>(ii) Black Corrugated Sheets— 24 G x 8 3/8" Corr. x 11'-0" .. 11 0 0 26 G x 10 3/8" " x 9'-0" .. 7 8 0 26 G x 10 3/8" " x 10'-0" .. 15 0 0 24 G x 8 x 3" " x 10'-6" .. Nil (iii) The following extras are applicable for sizes not mentioned above— (a) For widths over 3' and under 3 1/2' for such gauges as can be supplied in these widths. .. 3 0 0 (b) For widths 3 1/2' and up to 4' for such gauges as can be supplied in these widths. .. 5 0 0 (c) For widths over 4' and up to 4 1/2' for such gauges as can be supplied in these widths. .. 8 0 0 (d) For non-standard sizes of sheets (but not smaller than 4' x 2'). .. 15 0 0 (e) Reshearing to a tolerance closer than plus 3/8". .. 15 0 0 (5) Panel Plates— (i) Crating Charges (per ton) for Panel Plates— Box weighing approximately 5 tons Gross. .. 25 0 0 Do. 2 Cwts. Gross .. 35 0 0 Box weighing (Extra Strong) 2 Cwts. Gross. .. 40 0 0 (ii) Inspection of Panel Plates— All Panel Plates will be put up for surface inspection by Government and the inspection fee will be charged to the customer. <i>J. Base Price Item No. 10—Galvanised Corrugated Sheets (Gauge 24 x 6' 10' long)</i> (1) (i) Gauge and Length— Rs. a. p. 16 G... .. 15 0 0 Less than the Base Price 16 G. 11' long .. 4 0 0 Do. do. 17/18 G. .. 10 0 0 Do. do. 19/20 G. .. 7 0 0 Do. do.</p>	<p>Rs. a. p. (1) (i) Gauge & Length—<i>contd.</i> 16 G. 12' long. .. 3 0 0 17/18 G 11' " .. 1 0 0 17/18 G 12' " .. 8 0 0 19/20 G 11' " .. 4 0 0 19/20 G 12' " .. 11 0 0 21/24 G 11' " .. 18 6 0 21/24 G 12' " .. 30 0 0 25 G 6/8" " .. 25 0 0 25 G 9' " .. 32 0 0 25 G 10' " .. 37 0 0 25 G 11' " .. 48 0 0 25 G 12' " .. 73 0 0 26 G 6/8" " .. 37 0 0 26 G 9' " .. 48 0 0 26 G 10' " .. 54 0 0 26 G 11' " .. 72 0 0 26 G 12' " .. 92 0 0 27 G .. 41 0 0 28 G .. 44 0 0 29 G .. 55 0 0 30 G .. 65 0 0 (ii) For Non-standard Sizes. .. 15 0 0 (2) Plain Sheets— (i) For Standard Sizes .. (ii) For Non-Standard Sizes, not less than 6' in length and 2' in width (edges un-galvanised where sheared). .. (iii) Plain Sheets 19-75" x 3-875" x 22/24 G .. 26 0 0 (iv) Drum Quality Sheets .. 10 0 0 (3) Tested Sheets (I. S. D. Specn. G/Metys 4 1/H) (i) "Prime Merchant" Quality— (1-1/2 oz Spelter) 16/24 G (over tested price) .. 10 0 0 Do. .. 26 G 15 0 0 (ii) "Special" Quality— (2 oz. Spelter) 16/20 G (over tested price) .. 15 0 0 Do. 21/24 G do. .. 30 0 0 Do. 26 G do. .. 45 0 0 (4) Depth of Corrugation for 3/4" depth .. 7 0 0</p>
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K. Base Price Item No. 11—Heavy Rails

	Rs. a. p.
(1) Sandberg Controlled Cooled Rails	2 0 0
(2) Chrome Steel Rails (a) Ordinary	40 0 0
(b) Special	60 0 0
(3) Rails for Switches and Crossings— In Standard length of not less than 27' not more than 42'.	10 0 0
(4) 115 lbs. Section Rails	20 0 0
(5) Rails over 42' but not exceeding 45' in length in ordinary quality not subject to controlled cooling treatment.	2 8 0
(6) Rails less than 27' other than Switches and Crossings.	10 0 0
(7) Drilling bond holes	3 8 0
(8) Specified lengths of not less than 27'	10 0 0

L. Base Price Item No. 12—Fishplates for Heavy Rails, Class "A"

	Rs. a. p.
(1) "B" Class Fishplate	25 0 0
(2) Drilling bond holes	3 8 0

M. Base Price Item No. 13—Light Rails 30 lbs. and below

	Rs. a. p.
(1) Specified length	10 0 0

N. Base Price Item No. 14—Fishplate for Light Rails Nil

O. Base Price Extra Item No. 15—Tool Steel TSC 2 or TSC 2A.

	Rs. a. p.
(1) Rounds 3" to 5" and Squares 3" to 3 1/2"	3 12 0
(2) Flats over 5" and under 8" thickness under 1/2" down to 1/4".	2 8 0
(3) Flats 1" to 2 1/2" wide, thickness 1/8" or 3/16"	10 0 0
(4) Flats under 1" wide, thickness 1/8"	25 0 0
(5) do. do. do. 3/16"	20 0 0
(6) do. do. do. 1/4" or 5/16"	15 0 0
(7) do. do. do. 3/8" and over	10 0 0
(8) Octagonal Bars 3/4" to 1 1/4"	6 0 0

P. Base Price Item No. 16—Bullet Proof Plate Specn. 1. T70C

	Rs. a. p.
(1) Final Heat Treatment	25 0 0
(2) Sectional Extras—	
(i) 4 MM Thick	15 0 0
(ii) 5 MM "	12 4 0
(iii) 6 MM "	9 8 0
(iv) 7 MM "	6 10 0
(v) 8 MM "	3 12 0
(3) For Special Annealing preparatory to Gas Cut- ting of Plates—10 MM thick and over.	21 0 0
(4) For Gas Cutting	5 0 0
(5) For each hole drilled	0 8 0

Q. Base Price Item No. 17—Shell Steel Blooms Nil

R. Base Price Item No. 18—Shell Steel Rounds 5/8" to 6" dia. and Gothic Section

	Rs. a. p.
(1) 8" diameter or Gothic Section	26 4 0

S. Miscellaneous Extras on all Steel

	Rs. a. p.
(1) Special Quality—	
(a) Electric Steel—	
"C" Class	70 0 0
"D" Class	97 8 0
(b) Open Heart Steel—	
"C" Class	11 4 0
"D" Class	37 8 0

	Rs. a. p.
(c) Tiscrom High Tensile Bars and Structural	35 0 0
(d) Tiscrom High Tensile Plate	45 0 0
(e) Tiscrom Sheets	67 0 0
(f) Tiscrom Bars and Structural	65 0 0
(g) Tiscrom Plates	72 8 0
(h) Tiscrom Sheets	80 0 0
(i) Flanging Pressing quality Plates	7 8 0
(j) Boiler quality Bars and Structural	6 4 0
(k) Steel tested to Lloyds Specifications—	
(i) Black Sheets	10 0 0
(ii) Plates and all Sections	4 8 0
(l) (i) For Normalising Bars—	
Rounds & Squares 3" to 8"	15 0 0
Bars Weighing 1.502 lbs. per ft. and heavier.	30 0 0
Bars under 1.502 lbs. to .663 lbs. per ft.	45 0 0
Bars under .663 lbs. to .373 lbs. per ft.	60 0 0
Bars under .373 lbs. per ft.	90 0 0
(ii) For IZOD test	5 8 0
(m) (i) Bars to BSS 51 Grade "A"	30 0 0
(ii) Bars to BSS 64 and Specn. T. 3	33 0 0
(n) Dead Soft Steel with restricted sulphur and phosphorus .04% maximum.	40 0 0
(o) Bars to I. R. S. S. M. 26/35—	
(i) Basic Open Hearth-Class X	21 4 0
Class XI	47 8 0
(ii) Electric or Acid Steel Class X	80 0 0
Class XI	107 8 0
(2) Lengths—	
(a) Dead Lengths	2 8 0
(b) Bars and Sections less than 10'	1 4 0
(c) Length over 44' per ton per ft. subject to a maximum of Rs. 20 per ton (Extra freight and other charges for carrying longer lengths to be borne by the customers).	1 0 0
(3) Extra for Marking—	
(a) Four letters (Minimum)	1 0 0
(b) Each Extra Letter	0 4 0
(4) Bundling and Coiling Charges—	
Bundling or Coiling for the Sections mentioned below—	
Angles—	
3/4" x 3/4" x 1/4"
do. x 3/16"
do. x 1/8"
1" x 1" x 3/16"
do. x 9/64"
do. x 1/8"
1 1/4" x 1 1/4" x 1/8"
Squares and Rounds—	
7/16" and smaller	5 0 0
Thin Flats—	
For all sizes mentioned in Table under Base Price Item No. 1, Para 2, with the exception of the following—	
15/16" x 1/4", 5/16", 3/8", 7/16, 1/2"	5 0 0

N.B.—If bundling of other sizes is necessary or required by the buyer the above extra may be charged by negotiation with the buyer

B. WIRE AND WIRE PRODUCTS

Extras in Rupees per ton

Base Price Item No.	Description	Gauge											
		4-6	7-9	10-12	13-14	15	16	17-18	19-20	21-22	23-24	25-26	27-28
31	H. B. Wire 2-3 SWG.	5	10	15	20	25	25	30	35	40	50	75	100
32	Annealed Wire 2-3 SWG.												
33	Galvanized Wire 2-3 SWG.												
34	Telegraph Wire 2-3 SWG.												
35	Barbed Wire 2-3 SWG.	10	25	50	100	150	150	200	250	325	400	550	800
36	Brass coated Stapling Wire 2-3 SWG.	10	25	50	75	150	350
37	Wire Nails 2-3 SWG.												

Destination	Freight from Nearest Port	Destination	Freight from Nearest Port	Destination	Freight from Nearest Port	Destination	Freight from Nearest Port
	Rs. A.		Rs. A.		Rs. A.		Rs. A.
Kadhanagar ..	11 0	Sant Road ..	23 4	Supaul ..	27 0	Tundla Jn...	53 12
Rae Bareli Jn. ..	39 12	Santhhar ..	14 8	Surajpur ..	56 4	Tuni ..	30 8
Ragaul ..	45 12	Santoshpur ..	2 8	Surat ..	13 12	Tuticorin ..	29 4
Raichur ..	25 8	Santragachi Jn. ..	3 8	Tadepalligudem ..	24 4	Udaigarh ..	27 4
Raigarh ..	22 12	Saonor Jn. ..	39 8	Tadpatri ..	17 4	Udaipur ..	41 4
Raipur Jn. ..	26 12	Sardarnagar ..	30 8	Tahsil Bhadra ..	56 8	Udgir ..	32 8
Rairangpur ..	37 4	Sardarshahr ..	53 12	Tahsil Deoria ..	29 8	Udumalpet ..	24 0
Raiwind ..	15 8	Sargodha ..	68 12	Tahsil Fatehpur ..	45 4	Ujhani ..	55 12
Rajagarh ..	58 8	Sarna ..	65 0	Takht-I-Bhai ..	92 8	Ujjain ..	33 12
Rajahmundry ..	49 4	Sasa Musa ..	33 8	Takia ..	41 8	Uklana ..	53 0
Rajapalayam ..	26 4	Satara Road ..	17 0	Taleher ..	24 0	Ulinda Konda ..	25 0
Rajbandh ..	8 4	Satna ..	43 0	Talod ..	25 12	Umaria ..	43 4
Rajgan ..	11 8	Satur ..	25 8	Talora ..	16 4	Umrer ..	40 0
Raj Gangpur ..	21 0	Saugor ..	46 8	Tambaran ..	3 12	Unao Jn. ..	48 8
Rajhat Narora ..	59 12	Savan Jn. ..	32 4	Tanakpur ..	57 4	Unjha ..	27 4
Rajkot ..	31 12	Savda ..	32 4	Tanda-Urmer ..	62 12	Uttar Bantra ..	1 12
Raj Nandgaon ..	40 0	Sawai Madhopur ..	45 12	Tandlianwala ..	66 8	Vadnagar ..	28 8
Rajpipha ..	19 4	Sayan ..	14 12	Tandur ..	30 12	Vasai Dadhla ..	27 4
Rajpura Jn. ..	60 0	Secunderabad Jn. ..	36 0	Tanjore Jn. ..	17 4	Veldurti ..	24 12
Rajshahi ..	13 8	Shahre Cantt. ..	39 4	Tank ..	100 4	Vellore Cantt. ..	8 12
Rakha Mines ..	12 0	Semapur ..	21 0	Tapa ..	58 12	Verka ..	61 8
Raman ..	54 4	Seohara ..	57 4	Tapri ..	61 0	Vijapur ..	27 4
Ramganj Mandi ..	38 4	Seoni ..	46 8	Tepsi ..	61 0	Vikravandi ..	8 4
Ramgarh ..	19 4	Serajganj Ghat ..	15 0	Tarn Taran ..	65 4	Villupuram Jn. ..	8 12
Ramnad ..	25 0	Serampore ..	2 8	Tatanagar ..	13 0	Vinukonda ..	23 4
Rampore Hat ..	10 12	Setabganj ..	21 12	Tatipur ..	75 4	Virangam Jn. ..	26 4
Rampur ..	54 12	Sevoke ..	28 8	Taxila ..	73 8	Virudhunagar ..	24 4
Rampura Phul ..	55 12	Shahabad ..	23 12	Telicherry ..	33 0	Vishnupur ..	11 0
Ranchi ..	19 0	Shahdara Jn. ..	60 4	Telpung ..	51 8	Visnagar ..	28 0
Randheja ..	26 0	Shahganj ..	34 0	Tenali Jn. ..	18 12	Vizagapatam Port ..	34 12
Rani ..	35 12	Shahjahanpur ..	49 12	Tetulmari ..	13 4	Vizagapatam Town ..	34 12
Raniganj ..	10 0	Shahpur Patoree ..	25 8	Thakurgaon Road ..	23 4	Vizianagram ..	36 12
Ranipur Road ..	49 12	Shamgarh ..	35 12	Thana ..	4 8	Vriddachalam ..	11 0
Rasra ..	32 4	Shamli ..	60 12	Thana Bhipur Jn. ..	27 12	Wadala ..	3 12
Rawalpindi ..	72 4	Shamnagar ..	3 0	Thanesar City ..	58 12	Wadhoria ..	21 12
Rawatpur ..	45 12	Shegoan ..	25 8	Tilhar ..	50 8	Wah ..	73 12
Raxaul Jn. ..	33 0	Sheikhpura ..	20 4	Timmanacherla ..	20 4	Walhar ..	73 0
Ray ..	20 8	Shikarpur ..	70 8	Tindbaria ..	35 12	Waltair ..	34 12
Raya ..	54 0	Shikohabad ..	57 8	Tinnevelly Jn. ..	29 0	Walterganj ..	31 12
Rayaghada ..	41 12	Shillong ..	58 4	Tiptur ..	23 4	Wanaparti Road ..	29 4
Reengus Jn. ..	45 0	Shimoga Town ..	29 0	Tirora ..	41 12	Wara Seoni ..	46 0
Renewal ..	43 8	Shiupur ..	30 8	Tirumayam ..	19 4	Warangal ..	29 4
Repalle ..	20 0	Shivpuri ..	58 12	Tirrupur ..	21 0	Warha Siding ..	73 8
Revelganj ..	29 8	Sholapur ..	21 12	Tiruvalam ..	6 12	Wardha Jn. ..	34 0
Rewari Jn. ..	51 0	Shoranur Jn. ..	26 8	Tiruvannamalai ..	12 4	Warsa ..	43 8
Rikhikesh ..	60 8	Shorkot Road Jn. ..	76 0	Tiruvarur ..	15 4	Wazirabad ..	64 4
Risalpur Cantt. ..	77 12	Shri Amirgadh ..	30 8	Titilagarh ..	45 12	White Field ..	15 12
Rishra ..	2 8	Shri Chhatrapur ..	37 12	Tittaghar ..	2 8	Wun ..	38 4
Rochin Road ..	35 8	Sialkot Jn. ..	66 0	Toba Tek Singh ..	69 4	Yellamanchili ..	32 4
Rohana, Kalan ..	59 8	Sibi Jn. ..	77 12	Toposi ..	10 0	Yeotmal ..	36 4
Rohanpur ..	15 4	Siddhpur ..	28 0	Trichinopoly Jn. ..	16 0	Yerraguntla ..	14 8
Rohri Jn. ..	68 12	Sidpur ..	28 0	Trivandrum ..	36 4	Yusafwala ..	63 0
Rohtak ..	57 4	Sihora Road ..	45 12	Trivellore ..	4 4	Zafarabad Jn. ..	32 12
Roorkhee ..	57 4	Sijua ..	13 8	Tukneri ..	46 8		
Rosa Jn. ..	49 4	Sikandarpur ..	57 8	Tulsipur ..	42 8		
Rover ..	22 8	Siliguri ..	24 4	Tumkur ..	19 12		
Rupar ..	64 4	Simbhaoli ..	54 4	Tumsar Road ..	40 12		
Rutlam Jn. ..	30 4	Sinla ..	79 12	Tumsar Town ..	41 12		
		Singanallur ..	22 4				
		Singarayakonda ..	13 0				
		Sini Jn. ..	13 12				
		Sinor ..	20 8				
		Sirathu ..	38 4				
		Sirhind ..	61 0				
		Sirsa ..	53 12				
		Sirsi Makhdumpur ..	54 12				
		Sitalpur ..	24 0				
		Sitamrhi ..	30 0				
		Sitapur City (a) ..	47 4				
		" (Thomsonganj) (b) ..	47 4				
		Sitarampur Jn. ..	11 0				
		(Neamatpur Siding) ..					
		Sodepur ..	11 0				
		(No. 8 Pit Siding) ..					
		Sodpur (B. & A. Fly.) ..	2 4				
		Sohawa ..	74 4				
		Sojitra ..	23 8				
		Sonaimuri ..	16 8				
		Sonarpur ..	53 12				
		Sonder ..	45 12				
		Sonepat ..	56 0				
		Sri Ganga Nagar ..	60 12				
		Sri Madhopur ..	45 4				
		Sriramnagar ..	29 0				
		Srirampura ..	74 8				
		Srirangam ..	15 12				
		Storespura ..	60 0				
		Subzi Mandi (Delhi) ..	55 0				
		Sujangarh ..	48 0				
		Sujat Road ..	34 8				
		Sujaipur ..	38 4				
		Sukkur ..	68 12				
		Sukli ..	43 8				
		Sultanpur ..	37 8				
		Sultanpur Lodi ..	59 8				
		Sunam ..	55 12				

E. G. SPOONER
Iron and Still Controller

G. W. M. WHITTL.
Dy. Secy. to the Govt. of India

The 2nd May 1945

No. 10412-S.T.—The following notification, issued by the Government of India in the Department of Industries and Civil Supplies, is republished for general information.

By order of the Governor

C. S. JHA

Secretary to Government

Bombay, 14th April 1945

No. 1/2 (66)/44-CG (CS)—In exercise of the powers conferred by clause (e) of sub-section (1) of section 3 of the Hoarding and Profiteering Prevention Ordinance, 1943 (No. XXV of 1943) and in supersession of the notification of the Government of India in the Department of Industries and Civil Supplies, No. 1/2 (66)/44-CG (CS), dated the 22nd July 1944, the Central Government is pleased to fix, as follows, the maximum prices both

wholesale, and retail which may be charged by a dealer in respect of imported toilet articles :—

Serial No.	Description	Size	Importers' issue price per dozen	Port wholesalers' issue price per dozen	Port Retailer's issue price per unit	Up-country wholesaler's issue price per dozen	Up-country retailer's issue price per unit
1	2	3	4	5	6	7	8
			Rs. A.	Rs. A.	Rs. A.	Rs. A.	Rs. A.
PART I							
<i>Face Creams and lotions</i>							
1	"Anne French" Cleansing Milk	Large	28 0	31 0	3 2	33 0	3 5
		Small	13 0	14 8	1 7	15 0	1 8
2	Coty Foundation Cream		29 0	32 0	3 3	33 8	3 6
3	Hazeline Cream		14 8	16 0	1 10	17 8	1 12
	Hazeline snow		14 8	16 0	1 10	17 8	1 12
4	Hind's Cream	Large	19 4	21 4	2 3	22 12	2 4
		Medium	9 12	10 8	1 2	11 4	1 2
		Small	4 12	5 4	0 9	5 12	0 9
5	Larola Lotion	Large	30 0	33 4	3 5	35 0	3 9
		Small	18 3	20 0	2 0	21 4	2 2
6	Lavender Cold Cream	No. 1063	16 4	18 0	1 13	19 0	1 15
7	Mercolized Wax	Small	18 0	20 0	2 0	21 0	2 3
8	Mitcham Cold Cream		14 12	16 4	1 10	17 0	1 11
9	Philips Cleansing Cream	Large	24 0	26 12	2 11	28 8	2 14
		Medium	14 8	16 0	1 10	17 0	1 11
10	Philips Texture Cream	Large	24 0	26 1	2 11	28 8	2 14
		Medium	14 8	16 0	1 10	17 0	1 11
11	Ponds Cream	Large	24 0	26 8	2 10	28 0	2 14
		Medium	12 0	13 4	1 5	14 0	1 7
		Small	6 0	6 12	0 11	7 0	0 12
12	Stillman's Freckle Cream (U.S.A.)		12 0	13 4	1 5	14 0	1 7
13	Stillman's Bleach Cream (U.S.A.)		12 0	13 4	1 5	14 0	1 7
14	Stillman's Freckle Cream (Canada)		16 12	19 0	1 14	19 12	2 0
15	Stillman's Bleach Cream (Canada)		16 12	19 0	1 14	19 12	2 0
16	Tokalon Vanishing Skin Food		9 4	10 4	1 0	10 12	1 1
17	Ven Yusa Cream		14 8	16 0	1 10	17 0	1 11
18	Hazeline Cream	Small tube			0 13		0 13
		Large tube			1 8		1 8
		2 oz. glass jar			1 8		1 8
		2 oz. glass jar			1 8		1 8
19	Hazeline Snow		16 8	18 12	1 14	18 12	1 14
20	*Oatine Cream		16 8	18 12	1 14	18 12	1 14
21	*Oatine snow		16 8	18 12	1 14	18 12	1 14
22	*Eau-de-Cologne (of Fazalbhoj Ltd.)	4 oz. pkt.			4 0		4 0
23	E. I. P. Vanishing Cream	Small	10 13	12 0	1 3	12 8	1 4
24	E. I. P. Cold Cream	Standard	11 3	12 4	1 4	13 0	1 5
25	Bronnley's Hand Cream	Standard	24 12	27 4	2 12	29 5	2 15
26	Hind's Honey and almond Cream	Jar of 2½ oz.	12 0	13 4	1 5	14 0	1 7
27	Bronnley's after shave Lotion	Standard	19 6	21 10	2 3	23 4	2 5
<i>Face Powders</i>							
1	Evening in Paris Face Powder	Large	18 8	20 8	2 1	21 12	2 3
		Small	11 8	12 8	1 4	13 4	1 6
2	J. J. Baby Powder	Large	20 8	22 8	2 4	23 12	2 7
		Small	10 12	12 0	1 4	12 8	1 5
3	J. J. Baby Prickly Heat Powder		13 0	14 4	1 7	15 0	1 8
4	Lavender Talcum Powder	No. 109	10 12	11 12	1 4	12 8	1 5
	Lavender Talcum Powder	No. 1061	16 4	18 0	1 13	19 0	1 15
		No. 1060	18 12	20 12	2 2	22 0	2 4
5	Mitcham Face Powder		17 0	18 12	1 14	19 12	2 0
	Mitcham sachets		5 0	5 8	0 9	5 12	0 9
6	Ponds Powder (made in England)	Large	13 14	15 4	1 9	16 4	1 10
		Medium	9 12	10 12	1 2	11 4	1 3
		Small	5 8	6 0	0 10	6 4	0 11
7	Tokalon Powder		9 4	10 4	1 0	10 12	1 1
8	Zambuk Toilet Powder		14 4	15 12	1 10	16 8	1 11
9	Coty Face Powder		17 4	19 0	1 15	20 0	2 1
10	Cuticura Talcum Powder	Guest Size	6 0	6 12	0 11	7 0	0 11
	Cuticura Talcum Powder	Regular Size	11 14	13 1	1 7	13 13	1 8
11	Bronnley's Talcum Powder	Standard	24 12	27 4	2 12	29 5	2 15
12	Bronnley's Bath Dusting Powder	Standard	34 4	37 14	3 13	40 10	4 1
13	Bronnley's Face Powder	Standard	24 12	27 4	2 12	29 5	2 15
14	E. I. P. Talcum Powder	Standard	17 11	19 9	2 0	20 10	2 1
15	Tangee Face Powder	Small	20 8	22 14	2 5	24 2	2 8
16	Ino Toilet Powder	Large	7 8	8 4	0 13	8 12	0 14
17	Ino Talc Powder	Large	15 12	17 8	1 12	18 8	1 12
18	Hudnauts Face Powder	Small	9 15	11 0	1 2	11 8	1 3
		Large	15 13	17 8	1 12	18 8	1 14
<i>Hair Oils, Creams, Brilliantine and Hair Dyes</i>							
1	Anzora Cream	Large	30 0	33 4	3 5	35 0	3 9
		Small	18 0	20 0	2 0	21 0	2 3
2	Anzora Viola Cream	Large	19 0	21 0	2 2	22 4	2 4
		Small	9 10	10 10	1 1	11 4	1 2
3	Dakin Hair Dye		24 0	26 8	2 10	28 0	2 14
4	Danderine	Large 10 oz.	36 8	40 4	4 1	42 8	4 5
		Medium 5 oz.	21 12	24 4	2 7	25 8	2 10
		Small 2½ oz.	13 0	14 4	1 7	15 4	1 9
5	Lanaloil Hair Cream		27 8	30 4	3 1	32 0	3 4
6	Glostora	1½ oz.	18 4	20 0	2 0	21 4	2 2
7	E. W. Hena Brilliantine	Large	21 12	24 0	2 7	25 4	2 9
		Small	12 0	13 4	1 5	14 0	1 7
8	Macassar Oil		36 0	39 12	4 0	42 0	4 6
9	Mrs. Allens Hair Restorer		42 12	47 4	4 12	50 0	5 1
10	Orlex Compound		18 8	20 8	2 1	21 12	2 3
11	Page Barket Lotion		24 12	27 4	2 12	28 12	2 15
12	T. B. P. Hair Tonic	Large	40 12	45 0	4 9	47 12	4 13
		Small	21 4	23 4	2 5	24 12	2 7
13	Silvikrin Pure	No. 104	58 8	64 12	6 8	68 8	6 14
		No. 105	16 4	18 0	1 13	19 0	1 15
		No. 106	35 0	38 12	3 14	41 0	4 2
14	Ino Hair Oil	4 oz.	79 12	88 0	8 9	93 0	9 6
15	Inecto Hair Dye	Large	10 12	11 12	1 3	12 8	1 4
			6 12	7 8	0 12	7 14	0 13
<i>Tooth Past and Tooth Powder</i>							
1	Colax Tooth Powder	Large	16 4	18 0	1 13	19 0	1 15
		Small	8 12	9 15	1 0	10 4	1 1
2	Dentinal		30 4	33 8	3 6	35 8	3 9

*Manufactured locally

†Ex-godown price

1	2	3	4	5	6	7	8	
				Rs. A.	Rs. A.	Rs. A.	R. A.	Rs. A.
3	Enoline Dentifrice	5 12	6 4	0 10	6 12	0 11
4	Eucryle Powder	11 8	12 8	1 4	13 4	1 6
5	Euthymol Tooth Paste	7 4	8 0	0 13	8 8	0 14
6	Forhens Tooth Paste	10 8	11 8	1 3	12 4	1 4
7	Genoza Tooth Paste	18 0	20 0	2 0	21 0	2 2
8	Lingri Tooth Paste	10 12	12 0	1 3	12 10	1 4
9	Listerine Tooth Paste	15 0	16 12	1 11	17 8	1 13
10	Macleans Tooth Paste	8 8	9 8	0 15	9 12	1 0
11	Pepsodent Tooth Paste	22 12	25 4	2 9	26 12	2 11
12	Phillips Milk of Magnesia Tooth Paste (U. S. A. and South Africa).	17 0	19 8	1 15	20 8	2 1
13	Phillips Milk of Magnesia Tooth Paste (U. S. A. and South Africa).	10 14	12 0	1 3	12 10	1 4
14	Sanogy Tooth Paste	8 3	9 8	0 15	10 0	1 0
15	Selto Dental Salt	12 12	14 0	1 7	15 0	1 8
16	Selto Dental Refill	8 4	9 0	0 15	9 8	0 15
17	T. C. P. Tooth Paste	16 8	18 0	1 14	19 4	2 0
18	Vistic Dental Plate Powder	8 4	9 0	0 15	9 12	1 0
19	Kolynos Paste	24 4	26 12	2 12	28 12	2 14
20	Skuse's Paste	14 4	15 8	1 9	16 8	1 11
21	Dr. Wilsons Paste	10 0	11 0	1 2	11 8	1 3
22	Carbolic Tooth Powder	15 0	16 8	1 11	17 8	1 13
23	Coroga Powder	32 8	35 12	3 10	37 12	3 13
24	Powder Simon	15 12	17 4	1 12	18 4	1 14
25	Kolynos U. S. A.	7 15	8 12	0 14	9 0	0 15
	<i>Shampoos</i>							
1	Camilton Rinse	6 12	7 8	0 12	8 0	0 13
2	Drene Shampoo	6 0	6 8	0 11	7 0	0 11
3	Watkins Mulsified Coconut Oil Shampoo	4 12	5 4	0 9	5 8	0 9
	<i>Deoderants and Depilatories</i>							
1	Alexandra Punic Stone	9 7	10 8	1 1	11 0	1 2
2	Mum	14 3	15 12	1 9	16 8	1 11
3	Veet Cream	12 0	13 4	1 5	14 0	1 7
4	Dankin Dipilatory powder	20 0	22 4	2 4	23 8	2 6
5	Dento Phenoline	36 0	39 12	4 0	42 0	4 4
	<i>Sanitary Towels</i>							
1	Lillia Sanitary Towel	18 4	20 0	2 0	21 4	2 2
2	Modæss Sanitary Towel	5 0	5 8	0 9	5 12	0 9
3	Tampax Sanitary Towel	13 0	14 4	1 7	15 4	1 9
4	Sonthall Sanitary Towels	18 10	20 10	2 2	21 12	2 4
	<i>Shaving Soaps and Creams</i>							
1	Aqua Velva	10 0	11 0	1 2	11 9	1 3
	<i>Tooth Brushes</i>							
1	Addis Wisdom Tooth Brushes	12 0	13 4	1 5	14 0	1 7
2	Excelsior Nylon Tooth Brushes	8 8	9 8	0 15	10 0	1 0
3	Tek Tooth Brush	26 8	29 4	2 15	30 12	3 2
4	Dr. West's Miracle Tuft Tooth Brush	15 4	17 0	1 11	18 0	1 13
5	Dr. West's 25' Tooth Brush	5 4	5 12	0 9	6 10	0 10
6	Kent's Tooth Brush	34 12	38 4	3 14	40 8	4 2
7	Fina Tooth Brush	17 4	19 0	1 15	20 0	2 1
8	Prophylactic Nylon Tooth Brush	5 0	5 8	0 9	5 12	0 9
9	Prophylactic Masso Tooth Brush	13 0	14 4	1 7	15 4	1 9
10	Macbar Nylon Tooth Brush	18 10	20 10	2 2	21 12	2 4
11	Miswak Nylon Tooth Brush	10 0	11 0	1 2	11 9	1 3
	<i>Lipstick, Rouge and eye make up</i>							
1	Laloeek Waz-a-way	12 0	13 4	1 5	14 0	1 7
2	Laloeek Long Lash	8 8	9 8	0 15	10 0	1 0
3	E. I. P. Lipstick	26 8	29 4	2 15	30 12	3 2
4	Coty Lipsticks	15 4	17 0	1 11	18 0	1 13
5	Coty Rouge	5 4	5 12	0 9	6 10	0 10
6	Don Juan Lipstick	34 12	38 4	3 14	40 8	4 2
7	E. I. P. Rouge	17 4	19 0	1 15	20 0	2 1
8	Tangee Lipstick	5 0	5 8	0 9	5 12	0 9
9	Taya Lipstick	13 0	14 4	1 7	15 4	1 9
10	Taya Superb Lipstick	18 10	20 10	2 2	21 12	2 4
11	Taya Lipstick Refill	10 0	11 0	1 2	11 9	1 3
12	Taya Superb Refill	5 0	5 8	0 9	5 12	0 6
	<i>J. B. William Products</i>							
1	Dental Powder	7 12	8 12	0 14	9 4	0 15
2	Gilder Brushless Shaving Cream	26 0	28 8	2 14	30 4	3 2
3	After Shavetal Powder	15 4	17 0	1 11	18 0	1 13
4	Luxury Shaving Cream	10 4	11 8	1 2	12 0	1 4
5	Talcum Evening Paris No. 039	9 5	10 4	1 1	10 12	1 2
6	Face Powder No. 6300	10 4	11 4	1 2	12 0	1 3
7	Bath Salts, No. 2901	25 0	28 8	2 14	30 0	3 1
8	J. William's Releuds	25 12	28 8	2 14	30 0	3 1
9	J. B. William's Marbelite	12 12	14 8	1 7	15 0	1 8
10	J. B. William's Mug Shaving soap	10 8	11 8	1 3	12 4	1 4
				11 8	12 8	1 2	12 4	1 3
				2 6	2 10	0 4	2 13	0 5

1	2	3	4	5	6	7	8	
				Rs. A.	Rs. AS.	Rs. AS.	Rs. AS.	Rs. AS.
Miscellaneous								
1	Reudal Bath Salt	Standard	15 10	17 4	1 12	18 4	1 14
2	Tatcho oily	Large	28 13	31 12	3 3	33 8	3 6
3	Tatcho Non oily	Do.	28 13	31 12	3 3	33 8	3 6
4	Bronnley's Bath Cubes	12	27 7	30 4	3 1	32 10	3 4
5	Bronnley's Bath Cubes	6	16 8	18 4	1 14	19 8	2 0
6	Lilicrap Blade Sharpening Hone of glass	Standard	..	12 0	1 3	..	1 4
7	Corrundum Metallic Blade Sharpener	Small	..	15 10	1 8	..	1 10
			Big	..	12 0	1 3	..	1 4
8	Whitex	Large	21 7	23 11	2 6	25 0	2 9
			Small	12 14	14 4	1 7	15 0	1 8
9	Royal Seal Pomade	Standard	16 0	17 10	1 12	18 10	1 14
10	Herbal Pomade	Do,	6 11	7 6	0 12	7 13	0 13

PART II

Serial No.	Description	Size	Importer's issue price per dozen	Port retailers' price per unit	Country retailer's price per unit
1	2	3	Rs. AS.	Rs. AS.	Rs. AS.
1	Icilma Vanishing cream	..	13 8	1 7	1 7
2	Icilma Cold Cream	..	13 8	1 7	1 7
3	Vinolia Medicated cream.	Large ..	18 0	1 14	1 14
		Small ..	13 8	1 7	1 7
4	Prompeian Cold Cream	Small ..	4 4	0 7	0 8
		Jars.			
5	Bryl Cream	4 oz. ..	9 10	1 0	1 1
		6 oz. ..	12 8	1 5	1 7
		9 oz. ..	16 4	1 12	1 14
		15 oz. ..	24 12	2 10	2 12
		Small ..	12 8	1 5	1 7
		Jars.			
		Large ..	21 0	2 4	2 6
		Jars.			
Face Powders					
1	Erasmic S.B. Dusting Powder.	..	36 0	3 12	3 12
2	Icilma Face Powder..	Large ..	18 8	1 7	1 7
		Small ..	6 0	0 10	0 10
3	Vinolia Talcum Powder.	..	13 8	1 7	1 7
4	Vinolia Violet Powder	1lb ..	8 0	0 13	0 13
5	Pompeian Face Powder.	Small ..	4 4	0 7	0 8
		Medium ..	8 4	0 14	0 15
		Large ..	16 0	1 11	1 13
Tooth Paste and Powder					
1	Gibb's S.R. Tooth Paste.	3-oz ..	13 8	1 5	1 5
		2-oz ..	9 8	0 15	0 15
2	Gibb's Dentifrice	Large ..	13 8	1 7	1 7
		Popular ..	6 12	0 11	0 11
3	Nicota Tooth Paste	Large ..	8 12	0 15	1 0
Tooth Brushes					
1	Spa Nylon Tooth Brushes.	..	11 8	1 4	1 5
2	Mira Tooth Brushes	..	10 8	1 2	1 3
Shampoos					
1	Amami Liquid Pine Tar Shampoo.	..	4 12	0 8	0 9
2	Amami Liquid Soapless Shampoo.	..	5 2	0 9	0 9
3	Amami Shampoo Powder No. 12.	..	4 12	0 8	0 9
Miscellaneous					
1	Atkinsons Hair Oil Assorted	2 1/2 oz. ..	12 12	1 6	1 6
		4 oz. ..	16 8	1 12	1 12
		7 oz. ..	27 0	2 13	2 13
2	Atkinsons Concrete Brilliantine.	..	13 8	1 7	1 7
3	Atkinsons Californian Poppy Perfume	Trial ..	9 0	0 15	0 15
		3/4-oz ..	24 12	2 9	2 9
		1-oz ..	37 8	4 14	3 14
4	Erasmic Himalaya Bouquet-Perfume,	Mins. ..	6 0	0 10	0 10
		1/4-oz ..	12 0	1 4	1 4
		1/2-oz ..	24 12	2 9	2 9
		1-oz ..	37 8	3 14	3 14
5	Amami Wave Set	Small ..	4 8	0 8	0 8
		Large ..	10 12	1 2	1 4
6	Brylshave	Standard..	13 12	1 8	1 9
7	Brylfoam	Standard..	11 4	1 3	1 4

PART III

In respect of any toilet articles not specified in Part I or Part II:—
 Importer's issue price .. 110% of landed cost.
 Port wholesaler's issue price .. 122.5% of landed cost.
 Port retailer's price to the consumers .. 150% of landed cost.
 Up-country wholesaler's issue price .. 130% of landed cost.
 Up-country retailer's price to the consumers .. 160% of landed cost.

Explanation—(1) For the purposes of this notification all places within a distance of 100 miles from Bombay, Calcutta, Madras or Karachi shall be deemed to be "ports" and all other places regarded as "Up-country".

2. In respect of articles specified in Part I of the table, freight is to be paid by the consignee. In respect of articles specified in Part II, the importer's issue price fixed therein is on a "freight paid" basis, f.o.r. any station of delivery in India.

3. The maximum price, wholesale or retail, which a dealer at a hill station specified in Schedule II to the notification of the Government of India in the Department of Industries and Civil Supplies, No. F.22(101)-AP/44, dated the 10th June 1944, may charge in respect of a toilet article, may exceed the maximum price thereof specified above by 5 per cent.

C. C. DESAI

Joint Secretary, Government of India

The 5th May 1945

No. 10635-S.T.—The following notifications, issued by the Government of India in the Department of War Transport, are republished for general information.

By order of the Governor

C. S. JHA

Secretary to Government

New Delhi, 18th April 1945

No. I-P.R.(15)/44—In exercise of the powers conferred by rule 81 of the Defence of India Rules, the Central Government is pleased to direct that the following further amendment shall be made in the Motor Spirit Rationing Order, 1941, namely:—

In sub-clause (2) of clause 10 of the said Order, after the figures "1939" the following shall be inserted, namely:—

"and that the applicant for coupons has complied with a direction duly given to him under clause 5(3) of the Tyre Rationing Order, 1944."

New Delhi, 18th April 1945

No. 20-L.P.C.(35)/44—In exercise of the powers conferred by sub-rule (2) of rule 81 of the Defence of India Rules, the Central Government is pleased to direct that the following further amendments shall be made in the Motor Vehicle Spare Parts Control Order, 1944, namely:—

In the Third Schedule annexed to the said Order, against Assam—

(a) in the entry in column 4 against item No. 1, after the word "Dibrugarh" the word "Gauhati" shall be inserted;

(b) for the entry "5. Kilburn & Co., Tezpur" the entry "5. Amalgamated Traders, Tezpur" shall be substituted;

(c) after the entry "12. Howrah Motor Accessories Agency. Ltd., Calcutta" the following entry shall be inserted, namely:—

"13. Cachar Motor Works, Silchar."

New Delhi, 19th April 1945

No. 52-L.P.C.(2)/45—Spark Plugs—In exercise of the powers conferred by sub-clause (1) (b) of clause 4 of the Motor Vehicle Spare Parts Control Order, 1944, and in supersession of all previous orders on the subject, the Central Government is pleased to specify the maximum retail sale price of spark plugs as follows:—

A.C., A.C. Sphinx, Champion and Lodge spare plugs—Rs. 48 per dozen

Autolite, Borg-Warner, Trojan, Triumph, Defiance, Blue Crown, Firestone, Reflex and other makes of spark plugs—Rs. 32 per dozen.

With reference to sub-rule (1) of rule 119 of the Defence of India Rules, the Central Government is pleased to direct that the above order shall be published in the Gazette of India and in the official Gazette of each Province, and that a copy of the order shall also be forwarded by War Transport Department to each of the scheduled distributors, registered dealers and approved sub-dealers appointed under the Motor Vehicle Spare Parts Control Order, 1944, and other dealers in motor vehicle spare parts on whom a special order has been served under sub-rule (2) of rule 81 of the Defence of India Rules.

D. R. RATNAM

Joint Secy. to the Govt. of India

HOME DEPARTMENT
NOTIFICATION*The 2nd April 1945*

No. 2101-P.—The following notifications of the Government of India in the Department of Commonwealth Relations are hereby republished for general information.

By order of the Governor
R. A. E. WILLIAMS
Chief Secretary to Government
New Delhi, 25th January 1945

No. F. 170-2/43-O.S.—In exercise of the powers conferred by section 6 of the Reciprocity Act, 1943 (IX of 1943), the Central Government is pleased to direct that the following amendments shall be made in the notification of the Government of India in the Department of Commonwealth Relations, No. F. 170-2/43-O.S.(4), dated the 1st December 1944, and in the Reciprocity (South Africa) Rules, 1944, contained therein, namely:—

I. In the said notification, for the words, brackets and figures "Reciprocity (Amendment) Act, 1943 (Overseas) (No. XXII of 1943)" the words, figures and brackets "Reciprocity Act, 1943 (IX of 1943)" shall be substituted.

II. In the said Rules—

(a) in clause (a) of rule 2 of the brackets and word "(Amendment)", shall be omitted;

(b) to sub-rule (2) of rule 11 the words "the decision of the Appellate Authority shall be final" shall be added.

New Delhi, 25th January 1945

No. F. 170-2/43-O.S.(10)—In exercise of the powers conferred by section 6 of the Reciprocity Act, 1943 (IX of 1943), the Central Government is pleased to direct that the following amendments shall be made in the notification of the Government of India in the Department of Commonwealth Relations, No. F. 170-2/43-O.S.(5), dated the 1st December 1944, and in the Reciprocity (Natal and the Transvaal) Rules, 1944, contained therein, namely:—

I. In the said notification, for the words, brackets and figures "Reciprocity (Amendment) Act, 1943 (No. XXII of 1943) (Overseas)" the words, figures and brackets "Reciprocity Act, 1943 (IX of 1943)" shall be substituted.

II. In clause (a) of rule 2 of the said Rules the brackets and word "(Amendment)" shall be omitted:

New Delhi, 25th January 1945

No. F. 170-2/43-O.S.(11)—In exercise of the powers conferred by section 6 of the Reciprocity Act, 1943 (IX of 1943), the Central Government is pleased to direct that the following amendments shall be made in the notification of the Government of India in the Department of Commonwealth Relations, No. F. 170-2/43-O.S.(6), dated the 1st December 1944, namely:—

In the said notification—

(a) for the words, brackets and figures "Reciprocity (Amendment) Act, 1943 (No. XXII of 1943) (Overseas)" the words, figures and brackets "Reciprocity Act, 1943, (IX of 1943)" shall be substituted;

(b) for the words "Department of Indians Overseas" the words "Department of Commonwealth Relations" shall be substituted.

S. ITAAT HUSAIN
Deputy Secretary

COMMERCE AND LABOUR DEPARTMENT
NOTIFICATIONS*The 30th April 1945*

No. 1848-Com.—The following notification issued by Government of India in the Department of Commerce are republished for general information.

By order of the Governor
J. E. MAHER
Secretary to Government

WAR RISKS INSURANCE

The 3rd March 1945

No. 1-W.R.I.(F)/45—In exercise of the powers conferred by section 2 of the War Risks Insurance (Extending) Ordinance, 1944 (No. IX of 1944), the Central Government is pleased to direct that where a policy of insurance has been issued under the War Risks (Factories) Insurance Scheme operated under the War Risks (Factories) Insurance Ordinance, 1942 (No. XII of 1942) in respect of any property insurable under that Ordinance and the proscribed period in respect of which the policy was issued is deemed to end or ends, as the case may be, on the 31st day of March 1945, the policy shall notwithstanding anything to the contrary in the policy, be deemed to be extended up to the 31st day of March 1946.

The 3rd March 1945

No. 2-W.R.I.(F)/45—In pursuance of sub-rule (3) of rule 6 of the War Risks (Factories) Insurance Rules, 1942, the Central Government is pleased to direct that the premium payable in respect of the period from the 1st April 1945 to the 31st March 1946 under any policy of insurance issued under the War Risks (Factories) Insurance Scheme before the 1st April 1945 shall be half per cent of the insurable value of the property calculated to the nearest anna on each complete sum of one hundred rupees and shall be paid in four equal instalments, namely:—

The first instalment shall be payable on or before the 1st April 1945 and the other three instalments shall be payable on or before the first day of each succeeding quarter;

Provided that—

(a) Where an application for insurance in respect of property which was insurable before the 1st April 1945 is made after that date but not later than the 31st May 1945, it shall be accompanied by the first instalment as well as all the instalments of premium that would have been payable in respect of the said property under sub-rule (1) or sub-rule (2), as the case may be, of rule 6 had the application been made not later than the appropriate date specified therein and the other three instalments shall be payable on or before the first day of each succeeding quarter;

(b) Where the application for insurance is made after the 31st May 1945, it shall be accompanied by all the instalments that would have been payable under clause (a) had the application been made not later than the 31st May 1945 and the remaining instalments shall be payable on or before the first day of each succeeding quarter.

New Delhi, 17th March 1945

No. 9-W.R.I.(F)/45—In exercise of the powers conferred by section 15 of the War Risks (Factories) Insurance Ordinance, 1942 (No. XII of 1942), the Central Government is pleased to direct that the following further amendments shall be made in the War Risks (Factories) Insurance Rules, 1942, namely:—

I. In the said Rules—

1. After sub-rule (2) of rule 4, the following sub-rule shall be inserted, namely:—

"(3) Every policy issued after the 31st day of March 1945 shall be in the form given in Part C of the First Schedule to these Rules and shall be in respect of a period ending on the 31st day of March 1946 or such subsequent date as the Central Government may by notification in the Official Gazette direct under section 2 of the War Risks Insurance (Extending) Ordinance, 1944 (No. IX of 1944)".

2. For sub-rule (2) of Rule 14 the following shall be substituted:—

"(2) On receipt of intimation of a loss the Government Agent shall send notice to the Claims Committee and shall, in consultation with the Committee, have the loss or damage, if any, assessed by a person who is for the time being included in the list of recognised Loss Assessors issued and maintained by the Central Government in this behalf, or if the Central Government so direct, by such person as may be specifically deputed by them for the purpose and shall have the claim, when received, verified by such a Loss Assessor or person as the case may be:

Provided that in case of loss or damage in a district where none of the Loss Assessors included in the list of recognised Loss Assessors is available, such assessment or verification shall be made by a person who may be deputed for the purpose either by any of the associations specified in rule 13 or by any of the Special Officers, War Risks (Factories) Insurance:

Provided further that the Central Government may in any particular case direct that no such assessment or verification need be made".

II. In the Schedules annexed to the said Rules—

1. In the First Schedule—

At the end, the following shall be inserted, namely:—

PART C

Form of policy to be issued after 31st March 1945

Policy No.
Supplementary to policy No.

GOVERNMENT OF INDIA

WAR RISKS (FACTORIES) INSURANCE ORDINANCE, 1942

Policy of Insurance in respect of properties Insurable Thereunder

This policy and the specification hereto (which forms an integral part of this Policy) shall be read together as one contract, and the words and expressions to which specific meanings have been attached in the Specification shall bear those meanings wherever they may appear.

The Specification

The Governor-General: The Governor General of India in Council.

The Government Agent.....

The Insured.....

Address.....

The Insured's business.....

The Property Insured: Property insurable under the Ordinance.....

Description and Situation of Property Insured

Sum for which insured:

(a) Buildings

Rs.

(b) Plant, Machinery and Materials

Rs.

Total

Rs.

Period of Insurance:

From the.....day of.....194
to the Thirty-first day of March 1945.

The Premium for the period ended 31st March 1944:

Rs.

The Premium for the period ended 31st March 1945:

Rs.

The Premium for the period ending the 31st March 1946:

Rs.

First Instalment of Premium:

Rs.

Received on the.....day of.....194

Subsequent instalments of the Premium of Rs.
are payable as under:—

2nd instalment—1st June 1945.

3rd instalment—1st September 1945

4th instalment—1st December 1945

No days of grace are allowed

WHEREAS the Insured has made and forwarded to the Government Agent a signed application for insurance, which application he has agreed shall be the basis of this policy, and has paid the amount of the first instalment of premium.

Now this Policy witnesseth that in consideration of the Insured paying to the Governor General the said first instalment of premium and subject to the payment of all subsequent instalment of premium as they become due, the Governor General agrees [subject to the conditions contained in the Second Schedule to the War Risks (Factories) Insurance Rules which conditions shall, so far as the nature of them respectively will permit, be deemed to be conditions precedent to the right of the Insured to recover hereunder] that if during the period of insurance stated above the property insured or any part of such property shall suffer any loss or damage, being loss or damage caused by any act comprised in the expression "War Risks" as defined for the time being by the said Rules, the Governor General will, at his option—

(a) pay, within the limits of liability assumed by him and in such manner and by such instalments as is provided for in the Rules, the cost necessary to restore the property as far as practicable to the condition in which it existed before the occurrence of the damage,

or

(b) compensate, within the aforesaid limits, for the loss in value, ascertained on the basis of values and prices ruling at the time at which the policy of insurance took effect or when the loss or damage took place whichever is less, suffered by the property as a result of such loss or damage, after due allowance has been made for depreciation during the period of insurance hereunder:

Provided that the liability of the Governor General shall in no case exceed eighty per cent of the interest of the Insured in the property affected or eighty per cent of the sum insured hereby whichever is less.

Provided also that no liability shall attach to this policy,—

(a) for twenty per cent of any loss or damage or such sum as is specified in the War Risks (Factories) Insurance Rules whichever is greater;

(b) while and so long as any instalment of premium hereunder remains unpaid.

It is expressly warranted that the Insured shall at all times comply with all regulations or instructions made or issued under the authority of Government made safe-guarding the property against damage from war risks.

In witness whereof, I, being duly authorised in that behalf have hereto set my hand on behalf of the Governor General.

Dated,

194 Signature

The 2. In the Third Schedule, under the heading "Instructions".

After "Instruction 10-A" the following instruction shall be inserted, namely:—

"10-B Rate of Premium for the year ending 31st March 1946.

The rate of premium for the year ending 31st March 1946 is half per cent and the premium is payable in four equal instalments of $\frac{1}{4}$ per cent as under:—

Last date for payment of instalments	Relative quarter or period
1st instalment 1st April 1945 ..	Period ending 31st March 1945
2nd instalment 1st June 1945 ..	Quarter ending 31st August 1945
3rd instalment 1st September 1945	Quarter ending 30th Nov. 1945
4th instalment 1st December 1945	Period ending 31st March 1946

S. R. ZAMAN

Joint Secy. to the Govt. of India

The 30th April 1945

No. 1849-Com.—The following notification, issued by the Government of India in the Department of Commerce, is republished for general information.

By order of the Governor
J. E. MAHER

Secretary to Government

IMPORT TRADE CONTROL

New Delhi, 17th March 1945

No. 2-I.T.C./45—In exercise of powers conferred by sub-rule (3) of rule 84 of the Defence of India Rules the Central Government is pleased to cancel the notification of the Government of India in the Department of Commerce No. 41-I.T.C./43, dated the 23rd October 1943.

K. K. CHETTUR

Deputy Secy. to the Govt. of India

The 2nd May 1945

No. 1871-Com.—The following notifications, issued by the Government of India in the Department of Labour, are republished for general information.

By order of the Governor
J. E. MAHER

Secretary to Government

Simla, 10th April 1945

No. L-W.S. 16(5)-I—Syed Masum Ali Shah, retired Income-tax Officer, has been appointed Special Officer, War Injuries Compensation Insurance Scheme, for the provinces of Bihar, Orissa, United Provinces, Punjab, N. W. F. P., Sind, Delhi, Ajmer-Merwara and British Baluchistan, with headquarters at Meerut, with effect from the afternoon of the 29th March 1945.

Simla, 10th April 1945

No. L-W.S. 16(5)-II—In pursuance of sections 13, 14, 15, 16 and 17 of the War Injuries (Compensation Insurance) Act, 1943 (XXIII of 1943), the Central Government is pleased to authorise Syed Masum Ali Shah to exercise in the provinces of Bihar, Orissa, United Provinces, Punjab, N. W. F. P., Sind, Delhi, Ajmer-Merwara and British Baluchistan, the powers under the said sections.

P. K. PUSHPARAJ

Under-Secretary to the Govt. of India

Simla, 5th April 1945

No. L-W.S. 14(13)—In pursuance of section 8 of the War Injuries (Compensation Insurance) Act, 1943 (XXIII of 1943), the Central Government is pleased to direct that the following further amendment shall be made in the notification of the Government of India in the Department of Labour No. L-W.S. 828(3), dated the 16th December 1943, namely:—

In the Schedule annexed to the said notification, after item 39, the following item shall be inserted, namely:—

"39-A. Great Pyramid Insurance Co., Ltd."

Simla, 2nd April 1945

No. L-W.S. (18)—In exercise of the powers conferred by sub-section (4) of section 7 of the War Injuries (Compensation Insurance) Act, 1943 (XXIII of 1943), the Central Government is pleased to direct that the following further amendments shall be made in the War Injuries Compensation Insurance Scheme, namely:—

(1) For clause 21 of the said Scheme, the following shall be substituted, namely:—

21. Submission of details by Contractors—

The liabilities under this Scheme of the contractor and the principal as defined in section 12, shall be as follows:—

*The Contractor—*The contractor shall be under an obligation in like manner as if he were any other employer for insuring the workmen working under him. Where a contractor has not insured, or does not intend to insure, he shall report the fact with reasons therefor to the principal.

*The Principal—*The principal shall be responsible for obtaining from the contractor the name of Agent of the Central Government with whom the contractor intends to insure or from whom the contractor has taken out a policy and shall report to that Agent the existence of his arrangement or contract with the contractor.

Where a contractor has reported to the principal the fact that he has not insured or does not intend to insure with reasons therefor, the principal shall communicate such information to the Government of India through the Government Agent with whom the principal has insured."

(2) In Form A of the said Scheme—for existing, Instruction 11, the following shall be substituted, namely:—

"11. Definition of 'Contractor'—Please see section 12 of the Act. Unlike the provisions of the Workmen's Compensation Act, 1923, the 'Contractor' is liable in respect of workmen whose services are temporarily lent or let on hire to another.

The liabilities of the Principal and Contractor under the Scheme are as follows:—

*The Contractor—*The contractor shall be under an obligation in like manner as if he were any other employer for insuring the workmen working under him. Where a con-

tractor has not insured, or does not intend to insure, he shall report the fact with reasons therefor to the principal.

The principal—The principal shall be responsible for obtaining from the contractor the name of the Agent of the Central Government with whom the contractor intends to insure or from whom the contractor has taken out a policy and shall report to that Agent the existence of his arrangement or contract with the contractor.

Where a contractor has reported to the principal the fact that he has not insured or does not intend to insure with reasons therefor, the principal shall communicate such information to the Government of India through the Government Agent with whom the principal has insured."

Simla, 19th March 1945

No. L.W.S. 14(13)—In pursuance of section 8 of the War Injuries (Compensation Insurance) Act, 1943 (XXIII of 1943), the Central Government is pleased to direct that the following further amendment shall be made in the notification of the Government of India in the Department of Labour No. L.W.I.S. 828(3), dated the 16th December 1943, namely:—

In the Schedule annexed to the said notification, after item 72, the following item shall be inserted, namely:—

"72-A. Neptune Assurance Company, Limited."

S. LALL.

Add. Secy. to the Govt. of India